

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No.41678 of 2016

(Arising out of Order-in-Original No.08/2016 dt.14.6.2016 passed by Commissioner of Central Excise, Chennai IV Commisionerate, 692, MHU Complex, Nandanam, Chennai - 600 035.)

Lear Oragadam Automotive India (P) Ltd,
Plot No.RNS-4, Renault Nissan Supplier Park, Oragadam,
Kanchipuram Dist. – 602 105.

Appellant

Vs

Commissioner of Central Excise,
Chennai IV Commisionerate,
692, Anna Salai, MHU Complex, Nandanam, Chennai - 600 035

Respondent

APPEARANCE:

For the Appellant : none

For the Respondent :Shri Arul C Durairaj,Superintendent (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.ANJANI KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING :08.06.2022

DATE OF DECISION :08.06.2022

FINAL ORDER No. 40211 / 2022

PER BENCH

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

**(Sulekha Beevi C.S.)
Member (Judicial)**

**(P.Anjani Kumar)
Member (Technical)**

Rkp